## HIGH COURT OF MEGHALAYA AT SHILLONG

No/ HCM.II/03/2013/248

Dated Shillong the 3<sup>rd</sup> December 2021

## STANDING ORDER

With the approval of the Hon'ble the Chief Justice, High Court of Meghalaya, the Judicial Officers presiding over the respective subordinate Courts are directed to upload their daily Court order(s) and judgment(s) on the date of passing of such order(s)/judgment(s) without fail.

The District Judge of the respective District Courts and Sub-divisional Courts are directed to monitor the compliance of this order.

Registrar (Judicial Service)

Memo No.HCM/03/2013/248-A

Dated Shillong the 03rd December 2021

Copy to: -

- 1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, for favour of His Lordship's kind information.
- 2. The P.S. to Hon'ble Justice Mr. H. S. Thangkhiew, Judge, High Court of Meghalaya, for favour of His Lordship's kind information.
- 3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, for favour of His Lordship's kind information.
- 4. The P.A. to the Registrar General, High Court of Meghalaya, for information.
- 5. The Joint Registrar(Listing)-cum-OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, for information.
- The District and Sessions Judge, Shillong, Jowai, Tura, Williamnagar, Ampati, Nongtstoin, Mawkyrwat, Khliehriat, Baghmara, Resubelpara and Nongpoh for information and to circulate to all the Judicial Officers under their judgeship for compliance.
- The System Analyst, High Court of Meghalaya, with a request to upload the same in the High Court website.

8. Office File.

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Registrar (Judicial Service)